

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 57/TT/2013

- Subject:** Approval of transmission tariff for 400 kV D/C Navsari-New Mumbai (Boisar) {cut-off point of WRTS-II Portion only} {Part of 400 kV Navsari-Boisar TL} along with respective bays at Navsari GIS SS associated with Regional System of Mundra UMPP (Interconnection with Vapi-Navi Mumbai line along with associated bays at Vapi SS under Interim Contingency arrangement in Western Region.
- Date of Hearing:** 10.9.2015
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.S. Bakshi, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Madhya Pradesh Power Trading Company Limited and 11 others
- Parties present:** Shri Pankaj Sharma, PGCIL
Shri A.M. Pavgi, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri M.M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL

Record of Proceedings

The representative of petitioner submitted as follows:-

- (a) There is delay in commissioning of the multi circuit portion of Vapi-Navi Mumbai and Navsair-Boisar D/C line. In order to transfer power from Mundra UMPP, the completed portion of 400 kV D/C Navsari-Boisar line and 400 kV Vapi-Navi Mumbai line are inter-connected with each other at the point where multi-circuit portion is starting resulting in inter-connection of Navsari with Vapi through Navsari-Vapi 400 kV D/C line as an interim arrangement with the approval of CEA;
- (b) As per the Investment Approval (IA) dated 15.10.2008, the 400 kV D/C Navsari-New Mumbai (Boisar) {cut-off point of WRTS-II Portion only} {Part of 400 kV Navsari-Boisar TL} along with respective bays at



Navsari GIS Sub-station associated with Regional System of Mundra UMPP (Interconnection with Vapi-Navi Mumbai line along with associated bays at Vapi Sub-station included in the project scope were to be commissioned within 48 months from the date of IA. Accordingly, the scheduled date of commercial operation works out to 14.10.2012 i.e. 1.11.2012;

- (c) The instant asset was commissioned on 1.4.2013 and hence there is a time over-run of 5 months in its commissioning. Requested to condone the time over-run and allow tariff as prayed in the petition; and
- (d) The total approved cost of the project is ₹482412 lakh including IDC of ₹44686 lakh. The apportioned approved cost is ₹14557.96 lakh and estimated completion cost as on the date of commercial operation is ₹14619.44 lakh. The projected additional capital expenditure is ₹3272.25 lakh, ₹2464.68 lakh during 2013-14 and 2014-15 respectively, accordingly there is cost over-run in the case of instant asset.

2. The Commission observed that the interim arrangement has resulted in commissioning of only a portion of the Navsari-Boisar line and directed the petitioner to clearly state on affidavit how Boisar is being serviced.

3. None of the respondents were present.

4. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 20.10.2015:-

- a) COD certificate of the instant asset;
- b) Reasons for delay in the commissioning of the instant asset along with documentary evidence;
- c) FR cost for Auxiliaries system (Form-5B, at page 38 of the petition) has not been mentioned, however, an amount of ₹69.79 lakh has been shown as incurred for this system. Explain the components considered under Auxiliary System and how are these different from control, relay and control panel;
- d) Reasons for claiming Auxiliary System as the Auxiliary System is generally considered for a sub-station as against the asset under consideration which is transmission line with bays along with details of amount claimed at Navsari Sub-station and components thereof;
- e) Reasons for cost over-run of 8.8% along with clarification for cost over-run along with documentary evidence;



- f) There is cost variation in certain items as per Form 5. The reasons and explanation for cost variation under various heads along with documentary evidence for the following items:-

Items	Variation in %age
Preliminary Investigation, RoW, Forest clearance, PTCC, General Civil Works and compensation etc.	150.00
Tower steel	28.60
Erection stringing and civil works including foundation	116.72
Switchgear (CT, PT, Circuit breaker/isolators etc.)	35.28
Structure for switchyard	21.00

- g) Document/letter for declaration of COD (i.e. 1.4.2013 as per affidavit dated 30.10.2014), in case of any change/deviation in COD to submit revised tariff forms along with other details as per actual COD;
- h) Auditors' Certified details of year wise capital expenditure incurred along with un-discharged liabilities as on date of commercial operation (COD), on closing of each financial year and year wise discharge/reversal, if any, of the same, during tariff period of 2009-14 in respect of each element i.e. land, building and civil works, Transmission Line, sub-station etc including all the tariff forms;
- i) Reasons of non-submission of the forms, if any;
- j) Detailed break-up of IDC and IEDC capitalised amongst different elements (i.e. Building, Sub-station, Transmission line etc.) along with auditors' certified details of year wise and loan wise computation of IDC on cash basis;
- k) Detailed month wise and element wise breakup of IEDC along with the payment dates;
- l) Details of date of drawl and date of infusion of the loans in the case of instant asset. Information of treatment of interest accrued/paid during the period, in case of variation in the date of drawl of the loan and infusion of the same in the project;
- m) Details of applicable interest rate from date of drawl to the actual COD in the case of SBI loan;



- n) Details of year wise liability discharged corresponding to initial spares procured upto cut-off date separately for transmission line and sub-station;
- o) Details of apportioned approved cost as per FR and RCE along with revised apportioned approved cost as per approved RCE, if any, duly certified by the competent authority; and

5. The Commission directed the respondents to file their reply by 30.10.2015 with an advance copy to the petitioner who shall file its rejoinder, if any, by 10.11.2015. The Commission also directed the petitioner and the respondents to file the information within the dates specified and observed that information received after the due dates shall not be considered.

6. The Commission further directed the petitioner to work out the tax on return on equity and the deferred tax liability for the period 2014-19 as per the observations made in order dated 31.3.2015 in Petition No. 532/TT/2014.

7. The Commission observed that the matter will be listed for final hearing after completion of pleadings.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

